

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).8858/2012

(From the judgement and order dated 28/09/2012 in CRLM No.30702/2011, of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BABA TEK SINGH Petitioner(s)

VERSUS

STATE OF PUNJAB Respondent(s)

(With appln(s) for exemption from filing O.T.,anticipatory bail and office
report)

WITH SLP(Cr1) NO. 9020 of 2012

(With appln(s) for exemption from filing O.T.,anticipatory bail and office
report)

Date: 12/09/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Mr. Mohan Lal Saggar, Sr. Adv.
Mr. Seeraj Bagga, Adv.
Mr. Rajinder Mathur, Adv.

For Respondent(s) Mr. P.S. Patwalia, Sr. Adv.
Mrs. Kamaldeep Gulati, Adv.

Mr. Kuldip Singh, Adv.
Mr. Gaurav Yadav, Adv.

UPON hearing counsel the Court made the following
O R D E R

Post on 27.09.2013.

| (NARENDRA PRASAD)
| COURT MASTER

| | (RENUKA SADANA)
| | COURT MASTER